

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

(Arising out of impugned final judgment and order dated 07/07/2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

(with interim relief and office report)

Date : 04/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Amar Deep Sharma, Adv.
 Ms. Aarti Upadhyay, Adv.
 Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s) Mr. Kamal Godhwani, Adv.
 Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the counsel
for the petitioners.

List the matter after the ensuing summer
vacation.

(Neetu Khajuria)
Court Master

(Asha Soni)
Court Master